

CENTRAL ADMINISTRATIVE TRIBUNAL  
ERNAKULAM BENCH

O.A.No.142/94.

Thursday, this the 20th day of January, 1994.

C O R A M

HON'BLE MR JUSTICE CHETTUR SANKARAN NAIR, VICE CHAIRMAN

HON'BLE MR PV VENKATAKRISHNAN, ADMINISTRATIVE MEMBER

....

K Karunakaran Pillai,  
MES/356403 Electrician,  
AGE, E/M 2, Cochin-4.

....Applicant

By Advocate Shri K Balakrishnan.

Vs.

1. The Chief Engineer,  
Military Engineering Service,  
Naval Base P.O., Cochin-4.

2. The Garrison Engineer,  
E/M Naval Base Post,  
Cochin-4.

....Respondents

By Shri C Kochunni Nair, Senior Central Govt. Standing Counsel.

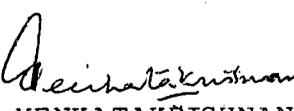
O R D E R

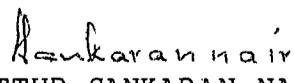
CHETTUR SANKARAN NAIR (J), VICE CHAIRMAN

Applicant seeks reinstatement in service, revoking the order of suspension evidenced by Annexure II. On 7.11.1989, he was placed under suspension on the basis of a First Information Report lodged by the Central Bureau of Investigation. Four years passed, and the respondents did not even have a second look at the order of suspension, as required under Rule 10(3) of the Central Civil Services (Classification, Control and Appeal) Rules. The rule mandates review of the situation after a period. It is upto the authority to review the case and decide what the appropriate course should be. But, a review they must make. They will do so, referring to Annexure III, within four weeks from today.

2. Application is allowed. No costs.

Dated the 20th January, 1994.

  
PV VENKATAKRISHNAN  
ADMINISTRATIVE MEMBER

  
CHETTUR SANKARAN NAIR (J)  
VICE CHAIRMAN